

**IN THE COURT OF SH. AMITABH RAWAT,  
ADDITIONAL SESSIONS JUDGE-03  
(SHAHDARA), KARKARDOOMA COURT, DELHI**

**(RIOTS CASE )**

**CNR No. DLSH-01-00-3841-2020**

SC No. 132-2020

FIR No. 22/2020

P.S. Crime Branch

U/S. 124A/153A/153B/505 (2) of IPC and

Section 13 of Unlawful Activities (Prevention) Act

**State Vs. Sharjeel Imam**

24.01.2022

In view of the Office Order No. 207-230/Judl./SHD/2022 dated 14.01.2022 of the Ld. Principal District & Session Judge, Shahdara District, Karkardooma Courts, Delhi pursuant to the directions of the Hon'ble High Court of Delhi, proceedings in all the matters are being conducted through video conferencing using CISCO Webex App.

Present : Sh. Amit Prasad, Ld. Special Public Prosecutor for the State with I.O/ACP Umesh Barthwal.

Accused Sharjeel Imam from JC with Ld. Counsel Sh. Talib Mustafa.

Vide separate order of even date, order on charge has been passed. Accused is accordingly directed to be charged for the offences under Section 124A IPC, 153A IPC, 153B IPC, 505 IPC & 13 of UAPA.

Vide separate order of even date, the application under Section 439 Cr.PC. filed by accused Sharjeel Imam for grant of regular bail is dismissed.

Now, to come up for framing of charge on 04.02.2022.

Contd...2

( 2 )

Copy of the order be emailed to the Ld. Counsel for accused, Ld. Special Public Prosecutor for the State as also to the Worthy Commissioner of Police, Delhi and Ld. Special Commissioner of Police (Crime), Delhi.

(Amitabh Rawat )  
Addl. Sessions Judge-03  
Shahdara District, Karkardooma Courts,  
Dated: 24.01.2022